

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 85196 OF 2016

[Arising out of Order-in-Appeal No: PUN-SVTAX-000-APP-149 & 150-15-16 dated 4th November 2015 passed by the Commissioner of Service Tax (Appeals), Pune.]

Walchandnagar Industries Limited

Walchandnagar, Tal: Indapur, Dist: Pune – 413 114

... Appellant

versus

Commissioner of Central Excise

Pune – I

41-A ICE House, Sassoon Road, Pune - 411001

...Respondent

APPEARANCE:

Ms Neha Chakraborty, Advocate for the appellant

Shri Xavier Mascarenhas, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: 85706/2024

DATE OF HEARING:

24/07/2024

DATE OF DECISION:

24/07/2024

PER: S.K. MOHANTY

On behalf of appellant it is submitted that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(S.K. MOHANTY)
Member (Judicial)

(P. ANJANI KUMAR)
Member (Technical)

**/as*